

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF  
M/S PICO EVENT MARKETING (INDIA) PRIVATE LIMITED

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	M/s Pico Event Marketing (India) Private Limited
2.	Date of incorporation of corporate debtor	19/08/2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, (Delhi) under Companies Act, 1956/ 2013
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900DL2009FTC193329
5.	Address of the registered office and principal office (if any) of corporate debtor	Level 2 Elegance, Mathura Road, Jasola, South Delhi New Delhi - 110025 IN
6.	Insolvency commencement date in respect of corporate debtor	23.08.2019, being date of order passed by Hon'ble NCLT ( Order received by IRP on 27.08.2019).
7.	Estimated date of closure of insolvency resolution process	19.02.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Gaurav Katiyar IBBI/IPA-001/IP-P00209/2017-18/10409
9.	Address and e-mail of the interim resolution professional, as registered with the Board	D-32, East of Kailash, New Delhi – 110065 <a href="mailto:cagauravkatiyar@gmail.com">cagauravkatiyar@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D-32, East of Kailash, New Delhi – 110065 <a href="mailto:picoevent.cirp@gmail.com">picoevent.cirp@gmail.com</a>
11.	Last date for submission of claims	10.09.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class ascertained by the interim resolution professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link : <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Pico Event Marketing (India) Private Limited** on 23.08.2019.

The creditors of **M/s Pico Event Marketing (India) Private Limited**, are hereby called upon to submit their claims with proof on or before 10.09.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional : **Gaurav Katiyar**

Date : 27.08.2019

Place : New Delhi